

**In the Income-Tax Appellate Tribunal,
Delhi Bench 'B', New Delhi**

**Before : Shri Amit Shukla, Judicial Member And
Shri L.P. Sahu, Accountant Member**

**ITA No. 3645/Del/2016
Assessment Year: 2010-11**

Ortel Communication Ltd., B-7/122A, Safdarjung Enclave, New Delhi. PAN – AAACO 1004B (Appellant)	vs.	DCIT, Circle-19(1), New Delhi. (Respondent)
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Appellant by	None
Respondent by	Sh. N.K. Bansal, Sr. DR

Date of Hearing	25.03.2019
Date of Pronouncement	25.03.2019

ORDER

Per L.P. Sahu, A.M.:

This appeal by the assessee is directed against the order of Id. CIT(A)-16, New Delhi dated 31.03.2015 for the assessment year 2011-12.

2. None was present on behalf of the appellant despite the notice for hearing was sent to the assessee through registered post at the address given in the appeal papers. No adjournment request has come on record before us. Therefore, it can be safely inferred that the assessee is not serious in pursuing its appeal. In the circumstances, the only alternative left with us is to dismiss the appeal of the assessee in limine. Support is drawn from the order of

Tribunal in CIT vs. Multi Plan India (P) Ltd., 38 ITD 320 (Del.) and of M.P. High Court in Estate of Late Tukoji Rao Holkar vs. CWT, 223 ITR 480 (MP).

3. Before parting, we think it appropriate to add that in case the assessee is able to show reasonable cause for non-representation on the date of hearing, then it may, if so advised, pray for recall of this order and decision on merits.

4. In the result, the appeal of the assessee is dismissed, as indicated above.
Order is pronounced in the open court on 25.03.2019.

Sd/-

(Amit Shukla)
Judicial member

Sd/-

(L.P. Sahu)
Accountant Member

Dated: 25.03.2019

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(1)	<i>The appellant</i>	(2)	<i>The respondent</i>
(3)	<i>Commissioner</i>	(4)	<i>CIT(A)</i>
(5)	<i>Departmental Representative</i>	(6)	<i>Guard File</i>

By order

Assistant Registrar
Income Tax Appellate Tribunal
Delhi Benches, New Delhi